

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4212/2007
(From the judgement and order dated 27/06/2006 in WA No.1027/2005
of The HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

A. J. POULOSE

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 1298 of 2009

(With office report)

SLP(C) NO. 14043 of 2008

(With office report)

SLP(C) NO. 16199 of 2007

(With appln. for c/delay in filing SLP, c/delay in refiling SLP,
prayer for interim relief and office report)

SLP(C) NO. 17537 of 2008

SLP(C) NO. 19582 of 2007

(With appln. for c/delay in filing SLP, c/delay in refiling SLP,
and office report)

SLP(C) NO. 19683 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 20286 of 2007

(With prayer for interim relief and office report)

SLP(C) NO. 21335-21336 of 2008

(With office report)

SLP(C) NO. 21597-21598 of 2007

(With office report)

SLP(C) NO. 24626 of 2008

(With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 30705 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 3247 of 2007

(With prayer for interim relief and office report)

SLP(C) NO. 4213 of 2007

SLP(C) NO. 4215 of 2007

(With office report)

SLP(C) NO. 4216 of 2007

(With office report)

SLP(C) NO. 4217 of 2007

(With office report)

SLP(C) NO. 4218 of 2007

(With office report)

SLP(C) NO. 4219 of 2007
(With office report)

SLP(C) NO. 4220 of 2007
(With office report)

SLP(C) NO. 4221 of 2007
(With office report)

SLP(C) NO. 4222 of 2007
(With office report)

SLP(C) NO. 4223 of 2007
(With office report)

SLP(C) NO. 4224 of 2007
(With office report)

SLP(C) NO. 4225 of 2007
(With office report)

SLP(C) NO. 4226 of 2007
(With office report)

SLP(C) NO. 4227 of 2007
(With office report)

SLP(C) NO. 4228 of 2007
(With office report)

SLP(C) NO. 4229 of 2007
(With office report)

SLP(C) NO. 4231 of 2007
(With office report)

SLP(C) NO. 4233 of 2007
(With office report)

SLP(C) NO. 4292 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 5866 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 6201 of 2007
(With office report)

SLP(C) NO. 6723 of 2008
(With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 6724 of 2008
(With office report)

SLP(C) NO. 997 of 2008
(With appln. for c/delay in filing SLP and office report)

Date: 25/07/2012 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For the parties :
Ms. Liz Mathew, Adv.
Mr. V.K. Biju, Adv.
Mr. V.K. Verma, Adv.

Mr. Roy Abraham, Adv.
Ms. Reena Roy, Adv.
Ms. Seema Jain, Adv.
Mr. Vimlesh Kumar, Adv.

Mr. G. Prakash, Adv.
Ms. Bina Madhavan, Adv.
Mr. Jogy Scaria, Adv.
Mr. E.M.S. Anam, Adv.
Mr. M.T. George, Adv.
Mr. Chander Shekhar Ashri, Adv.
Mr. Himinder Lal, Adv.
Mr. Ramesh Babu M.R., Adv.
Mr. Abhishth Kumar, Adv.
Mr. A. Venayagam Balan, Adv.
Mr. Vijay Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel appearing for the State of Kerala submits that she has to get instructions from the State Government as to whether the State may go on with these cases, since principal amounts have already been paid and the dispute is only with regard to interest. Further, she said that the State will examine, whether respondents are entitled to get the benefit of amnesty scheme.

Learned counsel seeks six weeks' time. Time prayed for is granted.

List on 28th August, 2012.

| (G. SUDHAKARA RAO)
| COURT MASTER

| | (RENUKA SADANA)
| | COURT MASTER

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